

Nature of case-Cr.Rev  
Filing no.-8278/2020

Vijay Sao @ Vijay Kumar Sao Vs. The State of Jharkhand  
Advocate Name- Binod Kumar Dubey

**DEFECTS:-**

2. Delayed 26 days
3. Court fee due Rs. 80.
7. C.C of surrender certificate with A/f or vak from jail may be filed.
- 9(i) In jail custody stated in index may be deleted.
- (ii) Name of Hon'ble C.J may be stated correctly in I.A.
- (iii) Delays days may be stated in Limitation petition.
- (iv) Year of G.R may be stated correctly in para 1.